

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IA No. 388 of 2025 and EA No. 10/2023

In

Original Application No. 214 / 2021

In the matter of:

Shailesh Singh

.....Applicant

Versus

Central Pollution Control Board & Ors.

.....Respondent(s)

NDOH:-30.07.2025

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Filed by:

New Delhi:

Dated:-28.07.2025

Delhi Pollution Control Committee

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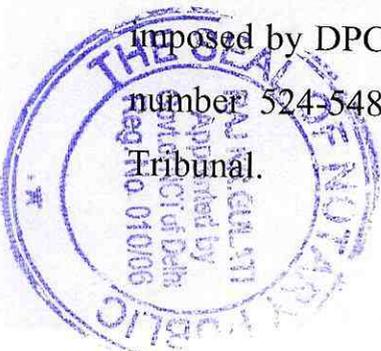
.... Respondents

RESPONSE ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE (DPCC) (RESPONDENT No.-2) WITH
RESPECT TO THE ORDERS DATED 21.05.2025 AND 07.07.2025.

MOST RESPECTFULLY SHOWETH:

I, Deepak Kumar Singh, Additional Director, Delhi Pollution Control Committee, 3rd Floor, Block - I, DMRC IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under :

1. That, I am working as Additional Director with Delhi Pollution Control Committee(DPCC) and am conversant with the facts of the present case on the basis of record maintained by DPCC in its ordinary course.
2. That this Hon`ble Tribunal has taken up the above referred matter regarding violation of environmental norms in operation of Slaughter House at Ghazipur, Delhi and vide order dated 14.02.2025 directed DPCC to disclose in the next report the action taken for recovery of Environmental Compensation (EC) of Rs. 50 Lakh imposed by DPCC on MCD. In response thereof, a report dated 20.05.2025 (page number 524-548) was filed which is available on the records of this Hon`ble Tribunal.



3. That, the Interlocutory Application (hereinafter referred to as "IA") has been filed before the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") in the Original Application (hereinafter referred as "OA") No. 214 of 2021.
4. That, at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against it in the IA which are contrary to anything stated or submitted in this reply. Nothing in the IA shall be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.

PARAWISE REPLY: -

5. That, the averments made in Para No. 1 of the IA are regarding filing of OA No 214 of 2021 against the Ghazipur slaughter house and does not require any comment from this answering respondent.
6. That, the averments made in Para No. 2 of the IA are regarding violation of Environment Protection Act, Air & Water Acts and the various directions passed by the Hon'ble Supreme Court and this Hon'ble Tribunal by the Unit. It is humbly submitted that no comments are offered being matter of record.
7. That, the averments made in Para No. 3 and 5 of the IA are regarding action U/s 229 of the Bhartiya Nyay Sanhita, 2023 against the respondent officials who have filed wrong, false and fabricate report and joint inspection reports filed by Delhi Pollution Control Committee with list of inspecting officers. It is humbly submitted that date of inspection reports mentioned in para 5 of IA are not correct and are infact the dates of filing of report by DPCC before the Hon'ble Tribunal.

It is humbly submitted that, the inspection of the Ghazipur Slaughter House was jointly conducted by the officials from Delhi Police, District Magistrate(East Delhi), CPCB, DPCC and EDMC [Veterinary Officer (Incharge),Slaughterhouse] on 29.09.2021 in compliance to the order dated 31.08.2021 of the Hon'ble

Tribunal and the report was filed by DPCC before the Hon'ble Tribunal on 24.01.2022. Inspection dated 06.04.2022 was jointly conducted by officials from CGWB, DJB, and DPCC in compliance to the order dated 23.02.2022 of the Hon'ble Tribunal. Inspection dated 31.05.2022 was jointly conducted by officials from CPCB and DPCC in compliance to the order dated 13.05.2022 and status report was filed by DPCC before this Hon'ble Tribunal on 20.06.2022. Inspection dated 12.05.2023 was jointly conducted by officials from CPCB and DPCC in compliance to the order dated 14.03.2023 of the Hon'ble Tribunal and filed by DPCC before the Hon'ble Tribunal on 11.07.2023. Based on the observations/findings made during the said inspections by Joint Teams, status reports were filed by DPCC to this Hon'ble Tribunal.

8. That, the averments made in Para No. 4 of the IA are regarding Section 229 of Bhartiya Nyay Sanhita, 2023. It is humbly submitted that no comments are offered being matter of record.
9. That, it is humbly submitted that date of inspection reports mentioned in para 6 of IA are not correct and are infact the dates of filing of report by DPCC before the Hon'ble Tribunal. The averments made in Para No. 6,7, 8 and 9 of the IA are regarding joint inspection reports filed by DPCC and NOC from DJE.

Direction under section 5 of the Environment (Protection) Act, 1986 issued by the Department of Environment, Govt. of NCT of Delhi vide order dated 18.05.2010 are mentioned as Annexure to the Notification dated 12.07.2010 of Department of Environment and Forest and Wildlife, Govt. of NCT of Delhi published in the Delhi Gazette for ground water regulation and management in Delhi.

Vide said Notification / Order of Department of Environment, Govt. of NCT of Delhi various directions have been issued including following :

“(1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without

permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the “Competent Authority” that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.

(2) The issue of grant of permission for bore-well / tube-well shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as “Authorized Officer” for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.....

(4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area....”

Copy of Notification dated 12.07.2010 of Department of Environment and Forest and Wildlife, Govt. of NCT of Delhi for ground water regulation and management in Delhi is at **Annexure - 1**

It is humbly submitted that, as per the minutes of the meeting of the concerned District Advisory Committee under the chairmanship of DM (East) held on 12.07.2024, the Advisory Committee had taken the following decisions in the said meeting :

“.....Advisory Committee approved for extracting the ground water for operation and maintenance of Ghazipur Slaughter House with previous conditions upto 31.05.2025 for 04 nos bore wells....”

Copy of the minutes of the meeting of District Advisory Committee held on 12.07.2024 issued by DJB on 26.07.2024 is at **Annexure -2.**

10. That, the averments made in Para No. 10 of the IA, are regarding slaughtering of animals on the day of inspection and the bore well reading. Status / compliance reports were filed by DPCC before this Hon’ble Tribunal by enclosing the copies



of the inspection reports of the Joint Committee apart from other actions taken against the unit by the DPCC. It is humbly submitted to this Hon'ble Tribunal that actions taken / to be taken against the Slaughter House are not dependent on the number of animals slaughtered on a particular day and maximum permissible slaughtering capacity has been mentioned in the consent alongwith the applicable treated effluent norms to be complied by the Slaughter House.

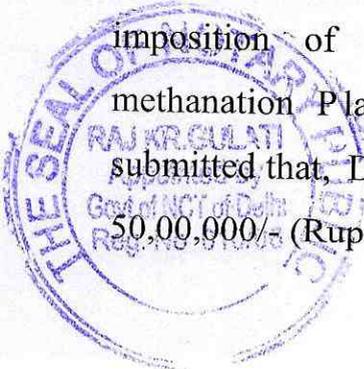
Inspection Reports of the Joint Committee were filed by DPCC before the Hon'ble Tribunal in the past containing their observations/ findings. M/s Qureshi Intl. DS- Max FNF Consortium Pvt. Ltd. vide letter dated 01.07.2025 has informed that on 12.05.2023 i.e. the day of inspection of the Joint Committee following no. of animals were slaughtered :

Buffaloes	Nil
Halal (Sheep/Goat)	700
Jhatka	109

Copy of the letter dated 01.07.2025 of M/s Qureshi Intl. DS- Max FNF Consortium Pvt. Ltd. is at Annexure-3.

11. That the averments made in Para No. 11 and 12 of the IA are regarding inadequate water utilization by the unit. Inspection Reports of the Joint Committee were filed by DPCC before the Hon'ble Tribunal in the past containing their observations/ findings. However it is humbly submitted that, the Slaughter House may not utilize the maximum quantum of water for slaughtering activity.

12. That, the averments made in Paras No. 13 and 14 of the IA are regarding imposition of Environmental Compensation for non-installation of Bio-methanation Plant and alleged illegal extraction of groundwater. It is humbly submitted that, DPCC had imposed Environmental Compensation (EC) of Rs. 50,00,000/- (Rupees Fifty Lakh only) vide Directions dated 16.04.2019 on



Incharge , Ghazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi (MCD) particularly due to non installation of Bio-methanation Plant with directions to submit the time bound action plan for installation of Bio-methanation Plant.

After issuance of the Directions dated 16.04.2019, DPCC has issued letters & reminders for deposition / recovery of the said amount of Environmental Compensation and an Affidavit in this regard was filed before the Hon'ble Tribunal on 20.05.2025.

A Show Cause Notice Dated 22.04.2022 was issued by DPCC to Delhi Food Processing Complex (Meat) (Slaughter House) for unauthorized extraction of Ground Water.

Copy of the Show Cause Notice Dated 22.04.2022 issued by DPCC is at **Annexure – 4**

It is humbly submitted that, as per the minutes of the meeting of the concerned District Advisory Committee under the chairmanship of DM (East) held on 12.07.2024, the Advisory Committee had taken the following decisions in the said meeting :

“.....Advisory Committee approved for extracting the ground water for operation and maintenance of Ghazipur Slaughter House with previous conditions upto 31.05.2025 for 04 nos bore wells....”

Copy of the minutes of the meeting of District Advisory Committee held on 12.07.2024 issued by DJB on 26.07.2024 are at Annexure -2.

M/s Qureshi Intl. DS- Max FNF Consortium Pvt. Ltd. vide letter dated 24.07.2025 has informed that District Advisory Committee under the Chairmanship of District Magistrate (East) has renewed the permission for borewells with validity for one year i.e. 30.05.2026.

Copy of the letter dated 24.07.2025 of M/s Qureshi Intl. DS- Max FNF Consortium Pvt. Ltd. is at **Annexure – 5.**

13. That, the averments made in Para No. 15, 16, 17 and 18 of the IA are the matter relating to Bhartiya Nyay Sanhita. The allegations suggesting criminal intent or misconduct on the part of the inspecting officials are baseless, unwarranted, and devoid of any prima facie evidence. Inspections were carried out by the Joint Committee in compliance of the directions of the Hon'ble Tribunal from time to time to check the compliance status of the Slaughter House and to assist this Hon'ble Tribunal. It is further submitted that the joint inspections were conducted in good faith in discharge of official duty.

That, in view of the above, the present response may kindly be taken on record.

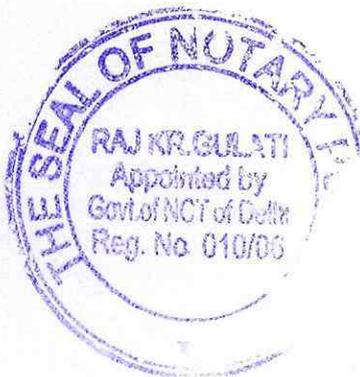
Supal Singh
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 28th day of July, 2025.

Supal Singh
DEPONENT



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

12.8 JUL 2025

(13) उक्त निर्देशों का किसी प्रकार का उत्त्थित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
भर्मेन्द्र, सचिव (पर्यावरण)

DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91, UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,

SUSHMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

270-4 DC/10-2

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), of concerned revenue area : Chairman;
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by Delhi Jal Board : Member;
 4. Representative of Central Ground Water Board, New Delhi : Member;
 5. Representatives of local bodies having jurisdiction over the area : Member;
 6. Representative of Department of Environment, GNCTD/DPCC : Member;
 7. Representative of reputed NGO in the field of Ground water Management nominated by the Deputy Commissioner concerned : Member.
- (5) The Advisory Committee shall meet at least once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department Irrigation and Flood Control Department, Govt. of N.C.T. of Delhi.

Part IV DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT.: JULY 15, 2010/ASADHA 24, 1932 213

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियों
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349,—
दिल्ली के उपरीन्यपाल, दिल्ली सहकारी समितियों अधिनियम, 2003
(दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के
द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा,
सहायक पंजीयक सहकारी समितियों को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य प्रारंभ करने
की तिथि से पंजीयक को सहायताएं नियुक्त करने हैं।
राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपरीन्यपाल के
आदेश एवं नाम से,

एच. कं. ज्ञा. अतिरिक्त सचिव (सहकारिता)
OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Est/Coop/PL file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

(11)

**DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(EAST)-1
M-16 POCKET-E: MAYUR VIHAR PHASE-II
DELHI - 110091**

PHONE No 011-21200617 Email Id: djb.ueem57@gmail.com

No DJB/EE (East)-1/2024-25/1752

Dated: - 26/7/24

Subject: - Minutes of meeting of District Advisory Committee under the Chairmanship of DM (East) on 12.07.2024 at 03.00 PM in the Chamber of DM (East), LM Bandh Shastri Nagar Delhi-110031

The meeting of advisory committee was held under the chairmanship of DM (East) on 12.07.2024 at 3.00 PM & attended by following Officers:

1. Sh. Puneet Ji, ADM (East)
2. Sh. Ravi Trehan, Tehsildar
3. Sh. V.K. Chauhan, EE(East)-1
4. Sh. V. Parveen Kumar STA-HG (CGWB)
5. Sh. P.P. S Sisodia General Manager (NCRTC)
6. Dr. Sanjeev Gupta, (DD) MCD
7. Sh. Ajay Rana, (NayabTehsildar)

Following cases on the request of DJB were discussed in meeting.

1. Gazipur slaughter house and livestock market: -Deputy Director (VS) In-charge Gazipur slaughter house vide his letter No. GSH/MCD/2024-25/63 dated 01.05.2024 requested to extend the permission of extraction of water from the 05 Nos. bore wells functioning at Gazipur Slaughter house and livestock market for further period of 1 year as the previous approval was up to 31.05.2024. In this regard, an objection raised by Sh. Ajay Rana, NayabTehsildar that 01 no. bore well is in sealed position and only 04 nos. are working out of 5 Nos. The case was placed before the advisory committee and after detailed deliberation, the Advisory Committee approved for extracting the ground water for operation and maintenance of Gazipur slaughter house with previous conditions up to 31.05.2025 for 04 nos. bore wells with conditions for submitting the monthly reports of flow meter/ piezo meter and RO / Nano filtration plant and operational rain water harvesting system in the office of EE(East)-1, DJB as well as in the office of DM(East).

Handwritten notes:
CMT
12/07/24
WMC-II

Handwritten notes:
K
14/8

Handwritten notes:
AD 2/11
WMC-II

Handwritten notes:
16/8/24
16/8/24
EE Home II
14/8

669413/2025/WMC 2 DPCC

2. NCRTC- Deputy Chief Project Manager vide his letter NCRTC/CPM/D/2024 dated 15.04.2024 requested for permission of well at entry/exit Pocket-2, New Ashok Nagar RRTS Station. It explained by NCRTC representative that a water tank is being constructed in Entry/Exit pocket-2 for operational purpose of station. Domestic usage for passenger convenience, Fire Safety measure, Cleaning of Station, drinking water facility etc. Thus, a new Bore well connection is required at Entry/Exit Pocket-2 near Water Tank Structure to cater the water demand as mentioned above. The case was placed before the advisory committee and after detailed deliberation the committee approved for extracting the ground water for operation and maintenance of for RRTS Station New Ashok Nagar, Pocket-2 such as passenger convenience, Fire Safety measures, Cleaning of Station, drinking water facility etc. for which advisory committee granted permission for 01 no. bore well for 1 year with conditions for submitting the monthly reports of flow meter/ piezo meter and operational rain water harvesting system in the office of EE(East)-I, DJB as well as in the office of DM(East). In this regard advisory committee directed to submit an undertaking from NCRTC/RRTS that the rain water harvesting structure must be operational before extracting the ground water from bore well.
3. Pure Water- Request for renewal of boring permission for pure water vide writ petition (civil) 4875/2018n & CM18789/2018 titled of Sanjeev Chopra and others vs GNCTD was received. As requested by Sanjeev Chopra Partner Pure Water 10, Top Floor, Jungpura road Bhogal New Delhi 110014 regarding renewal of bore well Yamuna Khadar Village NangliRajapur, the case was placed before the advisory committee and after detailed deliberation, Sh. Ajay Rana, Nayab Tehsildar (Mayur Vihar) and Sh. Ravi Trehan, Tehsildar informed that this land comes under the jurisdiction of DM (South East). In view of above request for renewal of bore well is rejected.

Sd/.

Executive Engineer (East)-1

Copy to: - for kind information pl.

1. PA to DM (East) for kind information pl.
2. The Secretary, Chairman (DPCC) deptt. Of Environment, GNCTD, 6th level, C-Wing, Delhi Sectt. I.P Estate, New Delhi
3. Member Secretary, DPCC, 4-5 floor, ISBT Building, Kashmiri Gate, Delhi

4. Superintendent hydrologist & Office -In-Charge, west Block-II, Wing -III, Sector-1, R.K Puram New Delhi-110066
5. SE(M)-I
6. CE(MCD), East Delhi Municipal Corporation Office of the Chief Engineer (EMS), 1st Floor, Plot No. 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
7. C.E (DDA), Delhi Development Authority, Office of the Chief Engineer (EZ) ShahpurJat (AGVC)New Delhi – 110049
8. The President Forum for Resources and enhancement, C-8-8035, Vasant Kunj, New Delhi-110070.
9. Secretary, Fish poultry and Egg Market B-1 pocket, Gazipur Delhi 110096.
10. Deputy Commissioner (Health) 419 Udyog Sadan Patparganj Industrial Area Delhi-110092
11. Sh. Sanjeev Chopra M/s. Pure Water 10, Top Floor Jangpura Road Bhogal, New Delhi-110014(water@purewater.net.in), 9810987118
12. Deputy Chief Project Manager NCRTC (cpm.delhi@ncrtc.in)
13. Deputy Director (VS/) Incharge/ Ghazipur Slaughter House (slaughterhousegzp.com)9717787499, 9810179085
14. M/F & O/C

Executive Engineer (East)-1

QURESHI INTL DS-MAX FNF CONSORTIUM PVT. LTD.



EXPORTERS & IMPORTERS

QIDSMEFN/1100/2025

1st-July-2025

To,
The Incharge, WMC-II
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmiri, Gate Delhi-110006

(14)

Sub: -Reg:- The production status on 12th-May-2023.

Dear Sir,

With due respect it is humbly submitted that a team of DPCC officers was inspected the Ghazipur Slaughter House Complex on 12th-May-2023. The inspection was successfully carried out during discussion session it was directed to submit the exact production data after completion of entire Slaughtering activities, the said data of animals slaughtering is as under..

Date	Section
12 th -May-2023	Buffaloes Nil
12 th -May-2023	Halal Sheep/Goat 700
12 th -May-2023	Jhatka 109

Submitted for information and necessary action please.

Thanks & Regards

[Handwritten Signature]
1-7-25

For Qureshi Intl. DS-Max FNF Consortium Pvt. Ltd.

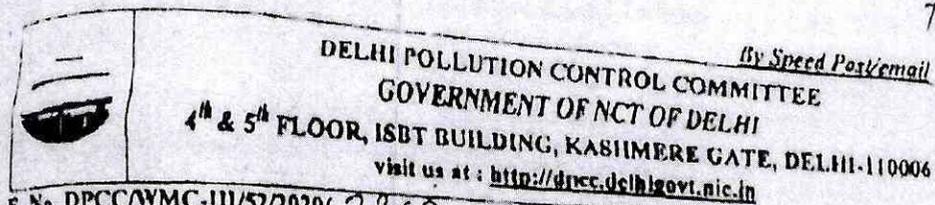
Consulting Manager
For Qureshi Intl DS-MAX FNF Consortium Pvt. Ltd.

Consulting Manager

Office : MCD Slaughter House Behind Poultry Market , Ghazipur, Delhi-110096
Reg. Office: Mujahid House # 19-2-294, Doodh Bowli, Palam Road, Hyderabad - 500 064 (T.G) INDIA
Email : qureshiinternational@gmail.com , info@qicpl.in

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(15)



F No. DPCC/WMC-111/52/2020/ 3868 Jo 70

Dated: 22/04/2022

Subject: Show Cause Notice for levy of Environmental Compensation (EC) for unauthorised extraction of ground water in compliance of the orders of Hon'ble National Green Tribunal (NGT) in OA No. 25/2019-reg. read with section 5 of Environment (Protection) Act, 1986-reg.

Whereas, Hon'ble National Green Tribunal vide orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs. Govt. of NCT of Delhi" has directed remedial action against extraction of ground water by installing unauthorised tube-wells by Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, illegal extraction of water is a violation of direction under Section 5 of Environment (Protection) Act, 1986 as per the Notification No. F.8 (348) EA/ENV/09/1041-1061 dated 18.05.2010 published on 12.07.2010 the Environment Department, GNCTD.

And whereas, Central Pollution Control Board (CPCB) has framed guidelines for levying Environmental Compensation for illegal ground water extraction.

And whereas, Delhi Food Processing Complex (Meat) Complex, East Delhi Municipal Corporation (EDMC) (herein after referred as the addressee unit) is running a facility for slaughter of goats and buffaloes at Ghazipur. The addressee unit has been granted Consent to Operate under Water Act, 1974 & Air Act, 1981 by DPCC for a period of 5 years valid up to 13.09.2022.

And whereas, the joint inspection team consisting of the officials from CPCB, DPCC, Delhi Police, Revenue dept and EDMC has carried inspection of the addressee unit on 29.09.2021 as per the directions of Hon'ble National Green Tribunal dated 3.08.2021 in OA No. 214/2021, Shailesh Singh Vs Central Pollution Control Board & Ors.

And whereas, the joint inspection team, during the said inspection, has observed ground water extraction from borewells without permission from the Competent Authority.

And whereas, in view of Hon'ble NGT directions/orders and in view of the non-compliance of the statutory requirements, Competent Authority in DPCC keeping in view the "Polluters Pay Principle" has decided to levy Environmental Compensation (EC) on the addressee unit for causing damage to the environment by unauthorised extraction of ground water.

And whereas, the concerned SDM has sealed one bore well installed in the premises of the addressee unit on 12.4.2022.

And whereas, the CGWB has categorised areas from the ground water resources point of view into safe, semi-critical, critical and over-exploited areas (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB.

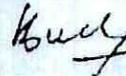
o/c

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And whereas, for calculating the Environmental Compensation (EC) for unauthorised extraction of ground water addressoe unit is required to provide following details:

- (i) Ground Water consumption (Pump Yield & Time duration) used for abstraction of ground water without the permission from the Competent Authority.
- (ii) Yield of the pump capacity/power of pump, water head used for illegal abstraction of ground water.
- (iii) Exact dnte of start of extraction of ground water and duration of such extraction.
- (iv) Category of the area as per CGWB categorisation i.e. safe, semi-critical, critical and over-exploited areas.
- (v) Quantities of ground water extracted for various usages i.e. drinking/ Domestic/ Industrial/ Commercial/ institutional/ hospitals etc.
- (vi) Documentary evidence regarding voluntary disclosure of bore well to Environment Department/ Delhi Jal Board, if any.
- (vii) Documentary evidence regarding adoption and payment to Delhi Jal Board with respect to fixation of ground water cess/ usage dated 08.07.2015,

And whereas, for arriving/determining out the exact calculation of the Environmental Compensation (EC) in compliance of stipulated guidelines of CPCB and in view of aforesaid orders of Hon'ble National Green Tribunal the above information are required. The addressoe unit shall submit the reply within 15 days of receipt of the said SCN and also state the reasons why Environmental Compensation (EC) should not be imposed for extraction of ground water.



Incharge, WMC-III

Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi-110056

Manager (Slaughter House),
Delhi Food Processing Complex (Meat) Complex
East Delhi Municipal Corporation (EDMC)
Ghaziipur, Delhi - 110096.

Copy to:

1. Commissioner, EDMC, 419, Udyog Sadan, Patparganj Industrial Area, Delhi - 110092.
2. Director (Veterinary), EDMC, 419, Udyog Sadan, Patparganj Industrial Area, Delhi - 110092.



TRUE COPY

QURESHI INTL DS-MAX FNF CONSORTIUM PVT. LTD.



EXPORTERS & IMPORTERS

(17)

QIDSMFNF/1103/2025

24th-July-2025

To,
The Incharge, WMC-II
 Delhi Pollution Control Committee
 4th-& 5th- Floor, ISBT Building
 Kashmiri, Gate Delhi-110006

29/07/25
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 ISBT BUILDING
 KASHMIRI-110006

Sub: -Reg:- Renewal the permission to extract the ground water form Bore well of Ghazipur Slaughter House by the competent authority (DJB).

Dear Sir,

With due respect, it is informed you that District Advisory Committee under the chairmanship of DM (East) has renewed the ground Extraction Permission for borewells. It is valid for one year i.e. 30.05.2026. letter No. DJB/EE (D)-011to014/2025-26/2151 dated 15.07.2025. (Copy enclosed).

Thanks & Regards

For Qureshi Intl. DS-Max FNF Consortium Pvt. Ltd.

General Manager.

Office : MCD Slaughter House Behind Poultry Market , Ghazipur, Delhi-110096

Reg. Office: Mujahid House # 19-2-294, Doodh Bowli, Palam Road, Hyderabad - 500 064 (T.G) INDIA

Email : qureshiinternational@gmail.com , info@qicpl.in

	<p align="center">DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI EXECUTIVE ENGINEER (D)-011/012/013/014 M-16 POCKET-E MAYUR VIHAR PHASE-II DELHI-91 PHONE No: 011-21208617 Email Id-djb.aecom57@gmail.com</p>	
No. DJB/EE (D)-011 to 014/2025-26/ 2151		Dated: 15-7-2025

Subject: - Minutes of meeting of District Advisory Committee under the Chairmanship of DM (East) on 11.07.2025 at 11.30 AM in the Chamber of DM (East), LM Bandh Shastri Nagar Delhi-110031

The meeting of advisory committee was held under the chairman ship of DM(East) on 11.07.2025 at 11.30 AM & attended by following Officers:

1. Sh. Sanjay Ambasta SDM (Mayur Vihar)
2. SDM (Preet Vihar)
3. Sh. Dr. Anukaran Kujur Scientist-C, CGWB
4. Sh. Dr. Sanjeev Gupta Dy. Dir (VS) GSH, MCD
5. Sh. Jitender Kumar Singh BDO (East)
6. Sh. Madan Singh Executive Engineer (D) 011 to 014
7. Sh. Ajay Singh Meena AEE/DPCC
8. Sh. Ranjeet Kumar Gupta AE(C)
9. Sh. Nikhil Kumar J.E (C)
10. Dr. M.R Makkar Makkar Hospital

GAZIPUR SLAUGHTER HOUSE
 Municipal Corporation of Delhi
 Order No. 358
 Date: 23/07/25

Following Old cases on the request of DJB were discussed in meeting.

Old cases

1. Gazipur slaughter house and livestock market: - On the request of Deputy Director (VS) in charge Gazipur slaughter house through his letter No. GSH/MCD/2024-25/29 dated 23.04.2025 and 23.05.2025 requested to extend the permission of extraction of water from the 04 Nos. bore wells functioning at Gazipur Slaughter house and livestock market for further One year i.e. upto 30.05.2026. The case was placed before the advisory committee and after detailed deliberation the committee approved for extracting the ground water for operation and maintenance of Gazipur slaughter house with previous conditions up to 31.05.2026 for 04 Nos. Bore wells with the condition for submitting the monthly reports of flow meter/ piezo meter and RO / Nano filtration plant in the office of undersigned as well as in the office of DAC Chairman.
2. Makkar Multispecialty Hospital in the property No. A-1 & A-2, Priyadarshini Vihar Laxmi Nagar Delhi. The case was submitted before the advisory committee but not recommended as no Rain Water Harvesting Structure exist in Makkar Multispecialty Hospital in the property No. A-1 & A-2, Priyadarshini Vihar Laxmi Nagar Delhi.

This is with approval of competent authority.

Handwritten notes:
 24/7/25

Sd/-

Executive Engineer (D)-011 to 014

Copy to: - for kind information pl.

1. PA to DM (East) for kind information pl.
2. The Secretary, Chairman (DPCC) deptt. Of Environment, GNCTD, 6th level, C-Wing, Delhi Sectt. LP Estate, New Delhi
3. Member Secretary, DPCC, 4-5 floor, ISBT Building, Kashmiri Gate, Delhi
4. Director (Panchayat), Govt. of Delhi, Room No. 12, Old Civil Supply Building Tis Hazari, Delhi-110054
5. Superintendent hydrologist & Office -In-Charge, west Block-II, Wing -III, Sector-1, R.K Puram New Delhi-110066
6. SE(C)-01
7. CE(MCD), Civic Centre, Minto Road, Press Enclave, Ajmeri Gate, New Delhi-110002
8. C.E (DDA), Chief Engineer, DDA, 16th Floor Vikas Minar, ITO, Delhi-110002
9. The President Forum for Resources and enhancement, C-8-8035, Vasant Kunj, New Delhi-110070.
10. Secretary, Fish poultry and Egg Market B-1 pocket, Gazipur Delhi 110096.
11. Deputy Commissioner (Health) 419 Udyog Sadan Patparganj Industrial Area Delhi-110092
12. Deputy Director (VS./) Incharge/Ghazipur Slaughter House (slaughterhousegzp.com) 9717787499, 9810179085
13. Makkar Multispecialty Hospital in the property No. A-1 & A-2, Priyadarshini Vihar Laxmi Nagar Delhi. Phone 011-41627929, 43107929, 41517929, 9899009910
14. M/F & O/C

Executive Engineer (D)-011 to 014